

IN THE SUPREME COURT OF INDIA  
CIVIL ORIGINAL JURISDICTION**WRIT PETITION (C) NO. 643 OF 2015**

(UNDER ARTICLE 32 OF THE CONSTITUTION OF INDIA)

ALL INDIA JUDGES ASSN.

....PETITIONER

-VERSUS-

UNION OF INDIA &amp; ORS.

....RESPONDENTS

**OFFICE- REPORT**

The writ petition above-mentioned was listed before the Hon'ble Court on 14.09.2015, when the Court was pleased to pass the following order:

**"Notice."**

It is submitted that pursuant to the aforesaid order, show cause notice was issued to all 67 respondents by speed post on 18.09.2015. As per the tracking data of postal authorities, notice has been served on all the respondents. Ms. Preetika Dwivedi, Mr. A.P. Mayee, Mr. A.D.N. Rao, Mr. Nikhil Goel, Mr. C.D. Singh, Mr. Sibbo Sankar Misra, Mr. Nihkil Nayyar, Mr. Mukul Kumar, M/s. Arputham Aruna & Co., Mr. Mukesh K. Giri, Ms. Hemantika Wahi, Ms. Rachna srivastava and Mr. V.G. Pragasam, Advocates have filed vakalatnama on behalf of respondent nos. 2-3, 5-6, 10, 18, 26, 27, 28, 29, 30 & 54, 31, 38, 59 and 67 respectively but they have not filed counter affidavit so far. No one has entered appearance on behalf of the remaining respondents though served with notice.

Service of notice is complete.

The office report regarding service position/ non-filing of counter affidavit is listed before the Court of Ld. Registrar.

Dated this the 29th day of October, 2015.

ASSISTANT REGISTRAR

Copy to:

Ms. Mayuri Raghuvanshi, Advocate  
Ms. Preetika Dwivedi, Advocate  
Mr. A.P. Mayee, Advocate  
Mr. A.D.N. Rao, Advocate  
Mr. Nikhil Goel, Advocate  
Mr. C.D. Singh, Advocate  
Mr. Sibbo Sankar Misra, Advocate  
Mr. Nihkil Nayyar, Advocate  
Mr. Mukul Kumar, Advocate  
M/s. Arputham Aruna & Co., Advocate  
Mr. Mukesh K. Giri, Advocate  
Ms. Hemantika Wahi, Advocate  
Ms. Rachna srivastava, Advocate  
Mr. V.G. Pragasam, Advocate

ASSISTANT REGISTRAR